

(7) A buffer stock of 5 lakh tonnes of sugar will be created with effect from 1-4-1993 and sugar factories would be reimbursed the storage, interest and insurance charges from the Sugar Development Fund.

(8) As regards licensing, the present licensing arrangements, as per the licensing policy guidelines announced on 8-11-91, would continue for the time being.

All these measures aim at improving the financial viability of the sugar industry leading to increased production, sale and exports of sugar. These measures would also provide consequential relief to the farmers in terms of non-accumulation of cane price arrears.

Preventing Distortion of Text Books

3148. SHRI MD. SALIM :

SHRI GHUFRAN AZAM :

SHRI KRISHNA KUMAR
BIRLA :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to enact any constitutional amendment to prevent distortion of school and college text books;

(b) if so, by when, and whether the views of the State Governments have been obtained in this regard; and

(c) if so, the reaction of the State Government's thereto ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) and (c) Do not arise.

Condition of Santinikrtan

3149. SHRI KRISHNA KUMAR BIRLA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government are aware that Santiniketan envisioned as a Centre for unconventional movement towards educational, cultural and spiritual development is fast heading towards destruction by the selling of land by real estate agents, building of hotels, rest houses;

(b) if so, what are the reasons for deviating from the basic concept of Santiniketan; and

(c) what steps are contemplated by Government in this regard ?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) to (c) According to the information furnished by Visva-Bharati, there are private as well as lease-hold lands in Santiniketan. The Lease Holders cannot sell or transfer the lands without prior permission of the University. However, the transfer or sale of private lands is not controlled by the University. The University has reported that the transfer of private lands outside the Campus to real estate agents does not directly affect the basic concept of Santiniketan.

Block covered under integrated Child Development Scheme

3150. SHRI SHANTI TYAGI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the number of blocks presently covered under the Integrated Child Development Scheme in the country; and

(b) whether the scheme also provides nutritious food to children and if so, the details in this regard, Statewise ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF WOMEN CHILD DEVELOPMENT) (SHRIMATI BASAVA RAJESWARI); (a) As on 31-12-92, 2765 blocks are covered under the Integrated Child Development Service Scheme in the country.

(b) Yes sir, the detail of number of children receiving Supplementary Nutrition under (his scheme are given in the Statement attached.

Sl. No.	State/UTs	Number of Children receiving Supplementary Nutrition
1.	Andhra Pradesh	1325110
2.	Assam	359995
3.	Bihar	1209024
4.	Gujarat	825353
5.	Haryana	659844
6.	Himachal Pradesh	119439
7.	Jammu & Kashmir	153211
8.	Karnataka	1508093
9.	Kerala	631631
10.	Madhya Pradesh	1027145
11.	Maharashtra	1739574
12.	Manipur	85384
13.	Meghalaya	73046
14.	Nagaland	126932
15.	Orissa	938203
16.	Punjab	188647
17.	Rajasthan	604097
18.	Sikkim	12048
19.	Tamil Nadu	462413
20.	Tripura	43246
21.	Uttar Pradesh	1601673
22.	West Bengal	1049177
23.	A & N Islands	12915
24.	Goa	33580
	Arunachal Pradesh	43167
26.	Chandigarh	12695
27.	Dadra & Nagar Haveli	12560
28.	Delhi	304045
29.	Daman & Diu	5134
30.	Lakshadweep	4759
31.	Mizoram	40046
32.	Pondicherry	32182
	Total	15253638

मध्य प्रदेश और उड़ीसा में खेल के मैदान और स्टेडियम

3151. श्री बिलीप सिंह अंबेधे : क्या मानव संसाधन विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) वर्ष 1990-91 और 1991-92 के दौरान मध्य प्रदेश और उड़ीसा में खेल के मैदानों के विकास और स्टेडियमों के निर्माण के संबंध में कितने प्रस्ताव प्राप्त हुए हैं और इनके लिए कितनी निधियां मांगी गई हैं;

(ख) उक्त अवधि के दौरान केन्द्रीय सरकार द्वारा वास्तव में कितनी निधियां दी हैं;

(ग) अनुसूचित जातियों और अनुसूचित जनजातियों की घनी आबादी वाले उन स्थानों के नाम क्या हैं जहां उक्त प्रयोजन के लिए केन्द्रीय सरकार और राज्य सरकारों ने धन खर्च किया है और प्रत्येक द्वारा अलग-अलग कितनी धन राशि खर्च की गई है; और

(घ) उन स्थानों का ब्यौरा क्या है जहां निर्धारित मानदंडों के अनुसार खेल के मैदान और स्टेडियम विकसित किए गए हैं और किन-किन स्थानों पर उक्त अवधि के दौरान उक्त कार्य पूरा नहीं किया जा सका ?

मानव संसाधन विकास मंत्रालय (पुष्पा कार्यक्रम और खेल विभाग) में राज्य मंत्री (श्री मुकुल वासनिक) : (क) 'खेल की बुनियादी सुविधाओं के सृजन' की योजना के अंतर्गत खेल मैदानों के विकास और स्टेडियमों के निर्माण के लिए प्रस्तावित वर्षों के दौरान उड़ीसा और मध्य प्रदेश सरकार से क्रमशः 75 और 68 प्रस्ताव प्राप्त हुए हैं। प्रस्तावों में परियोजनाओं की केवल अनुमानित लागत ही दी गई है।